NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 27

TP/27(MB)2015

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **14.03.2024**

NAME OF THE PARTIES: AVNINDRA KUMAR TRIPATHI V/s CHINAR SHIPPING & INFRASTRUCTURE (INDIA) PVT LTD

Section 397-398 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. M.S. Bhardwaj, Ld. Counsel for the Petitioner present. Ms. Mansi Kaku, Ld. Counsel for the Respondent No. 2 to 5 present.
2. Both the parties are at logger head to reconstruct the court records. However, the Bench is left with option either to dismiss the Petition or to allow another opportunity to both the parties to reconstruct the court records.
3. It is learnt that records of TCP No. 27 of 2015 are not available in the Registry and the Petitioner therein also seems to have lost those records on account of change in the advocate. In the interest of justice, we direct the Respondents to handover to copy of records pertaining to TCP 27 of 2015 in their possession to the Petitioners subject to payment of cost Xerox Copy charges.
4. List this matter on 12.04.2024.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/